

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~

293 of 1990.

DATE OF DECISION 15th November, 1994.

Shri Jiwabhai Bhudarbhai Parmar Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(7)

: 2 :

Shri Jiwabhai Bhudarbhai Parmar,
Chawl No. 109,
Room No. 9,
Nava Yard,
Railway Colony,
Vadodara - 390 002.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Secretary, Ministry of Railways,
Rail Bhavan,
New Delhi.

2. General Manager,
Western Railway,
Bombay - 400 020.

3. Divisional Railway Manager,
Divisional Office,
Pratapnagar,
Vadodara - 390 004.

4. Sr.Divisional Operating Supdt.,
Divisional Office,
Western Railway,
Pratapnagar,
Vadodara - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL ORDER

O.A.NO. 293 OF 1990.

Date : 16/11/1994.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

On

Mr.P.K.Handa states that there is instructions
from his client to withdraw this O.A. O.A. stands
disposed of as withdrawn. No order as to costs.

(Dr.R.K.Saxena)
Member (J)

(V.Radhakrishnan)
Member (A)

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